

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT - IV

**ITEM No. 5
(IB)-418/ND/2021**

IN THE MATTER OF:

Interactive Communication Services (India) Pvt. Ltd.	...	Applicant
Vs.		
Shipra Estates Ltd.	...	Respondent

Order under Section 7 of IBC.

Order delivered on 06.08.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :Mr Aseem Chaturvedi, Ms WamikaTrehan,
Mr. Siddharth Srivastava, Mr. ShivankDiddi,
Advocates

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on 18.08.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**